

(10)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 2128/92

DECIDED ON : 21.10.1993

1. D. S. Nakara
2. B. R. Kapoor

... Petitioners

Vs.

Union of India through
Secretary, Ministry of
Personnel, Public Grievances
& Pension & Another

... Respondents

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

None for the Petitioners

Shri N. S. Mehta, Counsel for Respondents

O R D E R (ORAL)
(Hon'ble Mr. Justice V. S. Malimath)

As this matter is similar to O.A.1678/90 and connected cases decided by a Full Bench of this Tribunal on 4.8.1993, we should make a similar direction in this case as well. Following the said decision, we hereby direct that the respondents shall refund Rs.3600/- to the first petitioner and Rs.3400/- to the second petitioner within a period of three months from the date of receipt of a copy of this order, subject to the condition that in the event of the Supreme Court allowing the Civil Appeal No. 1799/92 and reversing the judgment of the Chandigarh Bench of the Tribunal, the petitioners shall be liable to refund the said amount to the respondents. Parties shall bear their own costs.

Adige
(S. R. Adige)
Member (A)

as

Malimath
(V. S. Malimath)
Chairman